



**Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs.  
(Power Section) Civil Secretariat,  
Jammu/Srinagar.**

**Notification  
Jammu , the 23<sup>rd</sup> of February, 2018**

**SRO 102** .- In exercise of powers conferred by sub section (2) of section 10 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Sh.Harbans Lal, (KAS) Assisstant Commissioner Revenue, Reasi, to be the Additional District Magistrate within his territorial Jurisdiction of District Reasi, who shall exercise all the powers of District Magistrate under the said code.

By order of the Government of Jammu and Kashmir.


**Sd/-  
(Abdul Majid Bhat)  
Secretary to Government,**


**NO: LD (P) 2007/Reasi District**

**Dated: 23 -02-2018.**

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Reasi, This is with reference to his letter No. DM//Resi/4277 dated 12-02-2018.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette
- ✓ 6. SRO Section, Department of L,J& PA (w.7.s.c).

  
23/02  
**(Khursheed Ahmad Bhat)  
Deputy Legal Remembrancer,**

  
23.02.18